

Report I

4/5/18/18-18/18

Visit to Model jail Lucknow, District Jail Dasna and discussion with IG Prisons and other senior officers of Jail Department by Special; Rapporteur of NHRC , Dr Vinod Aggarwal .

The visit to model jail was conducted on 10 th January, 18. Visit to Dasna Jail, Ghaziabad on 12th January. The meeting with senior jail officials of UP was done on 9th January, at Lucknow. The reports submitted by Jail authorities are enclosed with this report as annexure-1, the format of Jail report of lucknow model jail. As annexure -2, format of jail report for Dasna jail, Ghaziabad is enclosed. The salient point which emerged out of the meeting with senior officers and visit to the Jails are as follows:

1. The capacity of all Jails are in range of only 45000 prisoners but the number prisoners accommodated are 98000 approximately. Most of the jails suffer from overcrowding and even more than double the capacity are staying in Jails which may result in-human conditions and at some stage fight between inmates for want of space and contagious illnesses may increase.
2. The fact of overcrowding was evidently proved on visit of the Dasna jail as the capacity is only 1700 but the inmates were more than 4200. But the model Jail Lucknow which can house 600 had only 459 inmates as the process of selection of inmates for model jail is cumbersome.
3. Posts which have been created for management of Jails are very less. The number of warders are about 7000 and almost 50% of posts are vacant. This fact is confirmed with the visit of both the jails. In model jail Lucknow against the 143 warders only 74 are in place. In Dasna jail, against 191 posts of warders there are 87 in position. Thus there is acute shortage of warders about which senior officers presented a situation of helplessness. NHRC must raise the issue of filling the posts of warders on urgent basis.

4. There is also lop sided creation of posts. In model jail where inmates of proven good behaviour come there for 600 inmates, posts of 25 head-warders and 141 warders have been created, whole Dasna jail which has sanctioned capacity of 1704 and actually more than 4000 inmates has posts of 191 warders and 35 Head -warders. If the ratio is compared as per sanctioned capacity of Dasna jail the ratio of one warder for 9(8.92) inmates. But in actual practice with 4049 inmates it comes to one warder for 46 inmates. As compared to lucknow model jail for 600 inmate capacity, 143 posts are created, that suggests that almost 1 warder for 4 inmates. But as vacancies are there in large number of inmates and warders the ratio in actual practice comes to 460 divided by 74, which comes to 1 warder for 7 inmates. It is felt that in model jail where number of warders etc are required to a lesser extent, more posts have been created. It is felt such warders may be employed, else -where, for VIP duties or otherwise one can't understand, the larger no of post creation. The Jail administration can be requested to look into the matter and correct the situation with related to average actual strength of various prisons.
5. The posts for doctors have not been created sufficiently. Although a single physician is managing about 4000 inmates with a 35 bedded hospital but it is because the doctor is committed and doing much more work than what is expected, but the number of positions and equipments should be worked out based on the number of inmates.
6. In jails, the production from the inmates to the extent is desired is not being done. In Dasna jail, it was told that lack of space is the reason for not having industrial units in side the jail. But the posts like power-loom mechanic, electric sewing machine mechanic, band master, hand-made paper trainer, weaving trainer, carpet designer, painting trainer, trainer of Masonry, Electric motor binding trainer, cutting and stitching trainer, printing press trainer, pump mechanic, oil mill mechanic, tractor driver, agriculture supervisor, chair weave mechanic are the post which have

been created in the model jail, out of which large number of positions are full. As the raw materials not being procured as per the tender procedure, therefore most of the inmates of the jail are either without work or under worked.

Therefore the trainers are sitting without work. There is need of optimum utilization of training manpower and productivity of the inmates. For immediate benefit the personal can be transferred to other jails for running the training program or where more such officers are available who are able to arrange the raw material from the industry. With 16 trainers I feel they are more than required for even full capacity of jail but 5-6 trainers are required in each jail with 500 convicts. The Dasna jail does not have a single industrial trainer.

7. The daily allowance paid for the work done by inmates is too low. They are paid at rate of Rs 40, 30 and 25 only. These rates are prevalent from April 2011. These rates should have been revised earlier but are under revision. The rate should have been 112, 125 and 152 as given in other states. That may be another reason for the even inmates not wanting to work.
8. There is no chapatti making machine in Dasna jail and out of order in model jail Lucknow, but dough making machine and gas stoves are available and used. The kitchen at Dasna maintains a high order of cleanliness with help of fly catchers and fly proof automatic door closures. Although no Chimney but sufficient exhaust fans have been installed. This could be shown to other jails to emulate who are not able to do it.
9. The norms of food are sufficient with enough variety but only thing is whether the norms are provided or not and there is no way to measure it except for the officers directly involved in day to day management as there are no procedures to measure the food quality and quantity.
10. The number of appeals pending in high courts are many from Dasna jail inmates. There are 553 such appeals. There are 681 convicts and 553 having appeals in high court is a

very high number. Less than 3 years old appeals are 373. But older (3-8 years) appeals are also 180. There is a case for taking up with courts for appeals of the convicted prisoners are disposed in a way that they are closed at the earliest.

11. There is a matter of great concern that there are 3 prisoners who are in jail because of want of arranging the sureties. This is against the norms and there cases be present before the concerned authorities for securing thier release.
12. In Dasna Jail out of 3368 UTs, out of which 1074 under-trial are of less than 3 months duration. Another 1103 UTs are of 3-12 months duration. 843 Uts are there for the duration of 12 months to 3 years. But 254 UTs of more than 3 and less than 5 years and 94 UTs of over 5 years is cause of serious concern and require steps from the NHRC.
13. The use of video conferencing is only for production of witnesses but not for the later stages. The need of the hour is that the videoconferencing use is to be increased to reduce the need to take the inmates to the court campus which is time consuming and costly.

Final Recommendations

General

- A) The establishment of at least 15-16 Model jails, one each for one division in next 2-3 years, to increase the facility to such convicts who have shown good behaviour and reduce the expenditure on state exchequer as these model jails can have reduced infrastructure and jail personal to reduce the costs to Government per inmate. Even open jail model may be attempted at few places immidiately.
- B) The capacity of Jails be augmented according to number of inmates and crowding to the extent of 2.5 times be reduced to almost zero level in next 2-3 years.

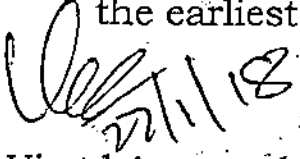
- C) The personal (jailors, warders, head warders) be increased as per the formula of 1 warder for 10 inmates in normal jails, 15-20 inmates in model jail and 30-40 inmates in open jail. The cadres of Medical doctors is too small and need to be enlarged to a bigger cadre who are trained in treatment of psychiatric illnesses.
- D) The posts of trainers for education and vocations be created along with post of social workers and psychologists to change the out look of the inmates.
- E) Increase the wages as per Supreme Court guidelines for the inmates and get enough work for all those who want to work.
- F) Involvement of NGOs for the welfare, education, vocational training of prisoners.

Recommendation For Dasna Jail specifically

- a) To assess whether a floor can be added to the building to increase the capacity of a new jail or to build another nearby jail to accommodate large no of inmates.
- b) Automatic chapatti Maker for the Kitchen , along with the chimney in the kitchen.
- c) The additional personal as suggested in the general recommendations for all jails in point C,D and F.
- d) Arrange release of 3 such inmates who are not able to arrange for sureties themselves.
- e) Creation for facilities for production, so that the inmates are gainfully employed.
- f) One ex MLA Shri Amarpal Sharma, under- trial was kept in the special cell and felt that government is harassing him. It is required that NHRC examines his case and see that he is not being harassed out of way by the authorities under various pretext.

Recommendations For Model jail Lucknow

- i) There is only one model jail in the state and that is kept partly full. I feel this jail can easily accommodate more than the capacity but even inmates are only 77 %. It is recommended that it could be filled to 150% of its capacity, immediately by selecting the inmates from other jails who can be shifted due to their good behaviour and opening of such and open jails to reduce the expenditure of the Government.
- ii) At present there is over staffing at this jail. It seems personal like 7 guards are kept when there is only one post. There are 27 head warders against 26 posts and 16 trainers. At this juncture the number of posts need to be reduced and otherwise also overstaffing need to be rationalised.
- iii) The inmates are not suitably employed as the raw materials have not been procured in time by the concerned authorities. This is a matter of great concern. There is need of coordination with various government department for procurement of various items of use by them from jail, like bed sheets, blankets, utensils, soap, bread & other baked products like biscuits and clothings for hospitals; files, printing, carpets, hand-made papers for Collectorates , Police and Judicial offices and almost all products for jail inmates can keep them gainfully employed and can look after their own families with this production.
- iv) There was a facility given to inmates in model jail to spend 15 days in a year, with their families, which has not been granted this year and is a matter of great sorrow and stress to the inmates which need to be resolved at the earliest.


27/1/18
Dr Vinod Aggarwal
Special Rapporteur

INSPECTION FORMAT

measure I

1. NAME OF THE PRISON - Model Jail, Lucknow
 2. SANCTIONED CAPACITY OF THE PRISONERS - 600
 3. PRISONERS' PROFILE - Convict Prisoners

3.1 Actual Strength of the Prisoners - 460

3.2 The details of the prisoners including undergoing life imprisonment and under death sentence.

convict - 460 under trail - 00 Total - 460

(Break-up of total strength)

Male	460
Female	Nil
Total	460

Lifers	460
Death sentence	Nil
Rigorous imprisonment	Nil
Simple imprisonment	Nil
Detenue	Nil

3.3 Daily average strength of the previous month - Nil

4. ACCOMMODATION:-

Area of the Jail	मुख्य प्राचीर से बाहर 45.75 एकड़ मुख्य प्राचीर के भीतर 16.25 एकड़ कुल 62.00 एकड़
Age of the buildings	year 2009
Status of Buildings – to what extent the provisions of Model Prison Manual have been complied with in terms of location away from congested locations, location of various blocks at a prescribed distance from the perimeter wall, separate enclosure for the female ward etc. keeping the principles of safety and security uppermost in mind?	Newly Constructed as per norms fixed by the state govt.
Problem of seepage, leakage etc.	Satisfactory
Lighting and ventilations	Satisfactory
Institutional arrangements for repair and maintenance	
Number of Wards/Barracks	20 barracks
Number of Special Cells	10 Cells
Any other provision	Nil

4.1 ARRANGEMENT OF SEPARTION OF –

Under trail	NA
Young prisoners	NA
Woman prisoners	NA
Mentally sick prisoner	NA
Drug addicts	NA
Suffering from infectious diseases like T.B. etc	Nil

5. STAFF

Sanctioned strength (in various categories)	सूची संलग्न है।
Actual strength (in various categories)	सूची संलग्न है।
Adequacy of otherwise of sanctioned and available staff	-
Steps taken to fill up vacancies	-
Term & conditions of service & employment of all categories of personnel keeping the service and morale in view – has any objective and dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the finding and what corrective measures have been taken.	कर्मचारियों द्वारा अपनी परेशानी बताये जाने पर उसके निस्तारण हेतु त्वरित कार्यवाही समय समय पर की जाती है।

5.1. HUMAN RESOURCE DEVELOPMENT

Institutional arrangements for training of officers and staff in various categories	सम्पूर्णानन्द कारागार प्रशिक्षण संस्थान उ०प्र० लखनऊ द्वारा कर्मियों को आधारभूत प्रशिक्षण एवं रिफ्रेशर कोर्स कराये जाते हैं।
Duration of training for each category	अधिकारी-09 माह बन्दीरक्षक-06 माह
Arrangements of the content, quality and impact of training on correctional behaviour inside, and on rehabilitation of convicts after release	Satisfactory
Need for further strengthening	-

6. RIGHT OF PRISONERS:

6.1 RIGHT TO SPEEDY TRIAL

No. of UTPs lodged in Prison	Men	Women
Nil	Nil	Nil

What is the average duration for which they have been lodged in prison?	NA
What are the contributory factors to delay in disposal of cases of UTPs?	NA
Specific suggestions to reduce this duration?	NA

6.2 RIGHT TO BE RELEASED ON BAIL

No. of petitions pending in the trial court for disposal	-
No. of cases where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection	-
No. of cases where the prisoners are unable to arrange sureties	-
No. of cases where the bail amount is high	-
What are specific suggestions to improve the situation and register expeditious disposal of pending bail applications	-

6.3 RIGHT OF CONVICTS TO APPEAL:

No. of cases where appeal petitions are pending in the High Court	189
No. of years for which these petitions are pending	-
Contributory factors	कारागार स्तर पर ज्ञात नहीं
Specific suggestions for expeditious disposal	NA

6.4 RIGHT OF CONVICTS FOR PREMATURE RELEASE/ PAROLE / RÉMISSION

What is the composition of the State Sentence Review Board	अध्यक्ष- प्रमुख सचिव कारागार प्रशासन एवं सुधार विभाग, उ०प्र० लखनऊ। सदस्य-सचिव गृह विभाग, उत्तर प्रदेश सदस्य- प्रमुख सचिव न्याय एवं विधि परामर्शी, उ०प्र०, द्वारा नामित विशेष सचिव न्याय एवं अपर विधि परामर्शी उ०प्र० लखनऊ। सदस्य सचिव- महानिदेशक कारागार प्रशासन एवं सुधार सेवाएं, उ०प्र०, लखनऊ।
No. of cases pending for review	Mercy - 34 Farm-A - 162 Nominal Roll - 55
Duration for which they are pending & reasons for pendency	विभिन्न स्तरों पर लम्बित तथा विभिन्न कारणों से
Specific suggestions to expedite disposal	समयबद्ध कार्यवाही हेतु सम्बन्धित स्तर पर समय सीमा निर्धारित हो
Procedure followed as per guidelines of NHRC and section 433 CrPC	Yes
Whether meeting S S R Board is being held, mention dates	प्रत्येक त्रैमास में निर्धारित है, लेकिन अध्यक्ष की अनुमति से कभी भी हो सकती है।

6.5 RIGHT TO FOOD:

Scales of diet for various categories of prisoners	आहार सूची (chart) संलग्न है। इस कारागार में सिद्धदोष बन्दी निरुद्ध होते हैं, जिनका भोजन व्यवस्थानुसार निम्नवत् है :- मिला जुला आहार (Mixed Diet) प्रातःकाल/सायंकाल (आटा/चावल)-चावल 200 ग्राम, आटा-420 ग्राम, केवल रोटी खाने वाले बंदियों को:- आटा-700 ग्राम, दाल-90 ग्राम, सब्जी-230 ग्राम, सब्जी के साथ सप्ताह में एक बार शुक्रवार को सोयाबीन बड़ी-10 ग्राम तथा बुद्धवार को सब्जी के साथ उड़द बड़ी 15 ग्राम, बड़ी का तेल 2 ग्राम। नाश्ता:- बंदियों को नाश्ते में सप्ताह में दो बार एक-एक नमूना बन तथा गुड़ 45 ग्राम प्रतिदिन व चाय हेतु दूध 25 ग्राम, चीनी 10 ग्राम, चाय की पत्ती 1.5 ग्राम, दो दिन उबला चना 45 ग्राम प्रति बन्दी, चने का तेल 2 ग्राम, नमक 2 ग्राम, मिर्चा 0.5 ग्राम, आलू 25 ग्राम तथा सप्ताह के शेष दिनों में दलिया 60 ग्राम, दलिया चीनी 30 ग्राम तथा साह में पहला, तीसरा व अन्तिम रविवार को विशेष भोजन पूड़ी हलुआ, जिसमें पूड़ी/हलुआ हेतु रिफाइण्ड तेल 82/83 ग्राम सूजी 30 ग्राम, चीनी 40 ग्राम, सब्जी का तेल
Storage of articles	भोजन सामग्री के भण्डारण की उचित व्यवस्था है।
Arrangements of cooking and distribution of food	Kitchen+Utensils
Mean and mode of preparation of food	L.P.G.
Menu of food provided to the inmates	सूची संलग्न है।
Procurement of eatables etc	उ०प्र० राज्य कर्मचारी कल्याण निगम तथा वरिष्ठ विपणन अधिकारी के माध्यम से।
Does the kitchen have the following-	
(i) A modern chimney regardless of the type of fuel used;	हाँ
(ii) Sufficient number of exhaust fans;	हाँ
(iii) Fly proof automatic closing doors;	हाँ
(iv) Floors made of an impermeable material;	नहीं
(v) A platform for washing, cleaning and cutting vegetables;	हाँ
(vi) An electric kneader for preparing paste out of atta prior to making chapattis;	हाँ
(vii) Chapatti making machines / mixers and grinders;	उपलब्ध, परन्तु अक्रियशील
(viii) Adequate number of taps inside the kitchen;	हाँ
(ix) LPG and hotplates;	हाँ
(x) Container made of stainless steel to keep the cooked food not prior to being served;	हाँ
(xi) Cooking & serving utensil to be made of stainless steel.	हाँ

6.6 RIGHT TO WATER:

Whether sufficient, clean and purified drinking water is supplied in the jail	Yes (RO plant was established in 28-05-2016)
Source of water	नलकूप (Tubewell+submersible pump)
Whether periodical cleaning of water storage tanks are done.	Yes
Whether sufficient water supply is provided in toilets and for bathing and cleaning of cloths purpose.	Yes
General cleaning around source of water.	Yes

6.7 RIGHT TO SANITATION:

Does every barrack use for sleeping have sufficient number of WCs, urinals and washing places at the ratio of 1 unit for every 10 prisoners?	Yes
Are the latrines of sanitary type with arrangements for flushing?	Yes
Is it ensured that the toilets are placed on an impermeable basis, higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out?	Yes
Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites?	Yes
Have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height on one metre from the floor level as far as possible.	Yes

6.8 RIGHT TO PERSONAL HYGIENE:

Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy?	Yes
Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	Yes
Is it ensured that every prisoner washes his clothing at least once a week? If so, have you ensured that use of necessary washing materials (soap, washing powder, detergent etc) has been authorized for both male & female prisoners?	Yes
Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store?	Yes

6.9 RIGHT TO CLOTHING:

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.

Is it ensured that these provisions are being complied with?	Yes
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6.10 RIGHT TO HEALTH & MEDICAL CARE:

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.

Is hospital accommodation available on the scale of 5% of the daily average of the inmate population?	Yes
Is the location of the hospital sufficiently away from the barracks?	Yes
Are the floors and walls of the hospital of impermeable material?	Yes
Is there arrangement for uninterrupted supply of potable water and electricity?	Yes
Is there a hospital Kitchen with arrangement for proper upkeep and maintenance?	Yes

Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales?	Yes
Are samples being sent to approved laboratories for test?	Yes
If so at what intervals & with what findings?	as per requirement and recommendation of medical officer.
What preventive and corrective measures been taken to ensure that water is free from impurities & is potable.	Proper cleaning & chlorination being under taken. RO plant sanctioned, procurement in process.

7. DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITIES BEING PROVIDED TO THEM:

No. of doctors	Men	Women
02	02	Nil

No. of para-medical personnel	04
Daily average of O. P. D	40
No. of beds	26
Availability of medicines-Adequate/Inadequate	Adequate
Visits by specialists	Yes (Psychiatrist)
Isolation / segregation of patients suffering from infectious diseases.	Isolation
No. of prisoners suffering from T.B.	-
No. of prisoners suffering from HIV/AIDS	-
Arrangements for detection and prevention of HIV/AIDS	Yes
Are instructions about medical examination of every prisoner on admission being followed?	Yes
Ambulance service	Yes
No. of prisoners suffering from other chronic disease like heart, cancer irreversible kidney failure, cardio respiratory, leprosy etc. and details of their treatments.	03 patient of heart problem treatment from Lari Cardiology KGMU Lkw. 02 patient of cardio respiratory- treatment from Lari Cardiology KGMU Lkw and Balrampur HPLkw
Drug de-addiction and counseling services	-

8. MENTAL ILLNESS:

How many mentally ill persons have been detained in the jail and for what duration?	
How many times the IG of Prisons has visited them u/s 39(1) of Mental Health Act 87?	
What are the main observations?	
How many times these persons have been visited by Psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39 (4) of Mental Health Act, 1987?	

9. CHILDREN STAYING WITH MOTHERS (CONVICTS):

What checks & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age group while allowing them to stay with their mothers (convicts) in terms of the directions of the Supreme Court in <u>R. D. Upadhyay vrs State of Andhra Pradesh & others, WP. No. 559 of 1994 with Criminal Appeal No. 69 of 2000 decided on 1/11/2000.</u>	इस कारागार में महिलाएं निरुद्ध नहीं होती हैं।
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10. INSTITUTIONAL TREATMENT:-

Classification	साक्षरता कार्यक्रम कक्षा 01 से 08 तक कक्षा 10 से 12 तक इग्नू बी0ए0 एम0ए0 तथा अन्य सर्टीफिकेट कार्यक्रम
Institutional routine	प्रातः 8:00 बजे से 11:00 बजे तक कार्यक्रम
Education	कारागार में पुस्तकालय की सुविधा उपलब्ध है, जिसमें कुल 1314 धार्मिक, अध्यात्मिक, सामाजिक तथा सामान्य ज्ञान की पुस्तकें उपलब्ध हैं। कारागार में निरक्षर बन्धियों को साक्षर करने हेतु प्राइमरी स्तर की नियमित कक्षाएँ चलाकर साक्षर किया जाता है। इसके अतिरिक्त पूर्व माध्यमिक की कक्षा 6, 7 तथा 8 में बन्धियों का पंजीकरण करके शिक्षा प्रदान की जाती है। आदर्श कारागार यू0पी0 बोर्ड का परीक्षा केन्द्र भी है। इसके अन्तर्गत 2017-18 हेतु आदर्श कारागार से हाईस्कूल में 04 तथा इण्टरमीडिएट में 07 बन्धियों को फार्म भरवाये गये हैं। उच्च शिक्षा हेतु इन्दिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय, नई दिल्ली द्वारा इस कारागार को इग्नू का स्टडी सेंटर/परीक्षा केन्द्र बनाया है, जिसके अन्तर्गत CDM, CRD, CTS, CIG, CTE, CFE, CAFE, DCE, CUL, CNCC, CHR, CFN, BPP, CNM, CAL BA, BCOM तथा MA (Only in Hindi, Sociology, History English) के पाठ्यक्रम उपलब्ध हैं। विभिन्न कारागारों के इच्छुक बन्धियों का निःशुल्क फार्म भरवाकर उक्त पाठ्यक्रमों की परीक्षा दिलाई जाती है।
Vocational training and work	Dated 07-01-2017-A Computer training programme have been conducted by TATA Consultancy Services for staff to literate the inmates. Dated 02-05-2017-A Computer Literacy Programme have been conducted by IGNOU to literate the inmates.
Spiritual development	Dated 15-03-2017- A general awareness programme for IGNOU Courses have been conducted by IGNOU authorities. Dated 30-04-2017- the followers of Sikhism come and explain what is soul and what is god. And they give new definitions of satsang programme & celebrate the baisakhi parv. Dated 05-06-2017- World Environment Day have been celebrated by planting plant of mango, lemon etc. Dated 21-06-2017- World Yoga Day have been celebrated by all the staff and inmates. Dated 26-06-2017- Nasha Mukti Diwas have been conducted in Model Jail. Dated 01-08-2017- Vriksharopan was conducted in Model jail by Manav Seva Sansthan, Mohanlalganj by planting plant of various types. Dated 04-08-2017- On the occasion of Raksha Bandhan the children of St. Francis School Gomti ngr had been come and tie the Rakhi on the hands of inmates and distribute sweets. Dated 22-12-2017- the followers of christianity have been come and explain new values of life and devotion in x-mas programme.
Organized recreation	There is an orchestra team (healing hearts) established by the co-operation of officers/staff & jail inmates. Orchestra team manage recreation programmes time to time for the inmates in cultural hall situated in Model Jail. Beside it there are several sports event available as Cricket, Vollyball, Chess, Carron etc. In Model Jail.
Rehabilitation assistance	There is a provision to send the inmates to their homes for 15 days (Home Leave) every year by the order of up govt. There is a Panchayat established by the co-operation of officers/staff & jail inmates in Model Jail Lkw. By the co-operation of the panchayat prisons have open their shops of various types in the model jail compound. By the co-operation of the panchayat prisons go to all India sugarcane rasearch institute, lkw for farming and earn rs. 231/- per day.
Canteen facilities	कैंटीन सुचारु रूप से चल रही हैं।

11. DAILY WAGES PRESCRIBED BOTH TIME RATE AND PIECE RATE FOR

Unskilled workers	Rs. 25/-
Semi skilled workers	Rs. 30/-
Skilled workers	Rs. 40/-
Mean and mode of payment of wages	अकुशल रु 25/- अर्धकुशल रु 30/- कुशल रु 40/- के अनुसार बैंक के माध्यम से मजदूरी दी जा रही है। शासनादेश की छायाप्रति संलग्न है।

12. CONDITIONS OF UNDERTRIALS:

Detention period	Men	Women
Upto 3 month	-	-
3 - 6 months	-	-
6 -12 months	-	-
1 -2 years	-	-
2 -3 years	-	-
3 -5 years	-	-
Above 5 years	-	-

Are under trials kept separate from Convicted prisoners?	NA
No. of under trials granted bail but unable to seek release because of failure to arrange sureties	-
Is there any problem of providing escorts to undertrials for court appearance?	NA
Holding of Lok Adalats in Jail premises	NA

13. CUSTODIAL DEATH:

ANNUAL STATEMENT OF DEATHS FOR LAST 3 YEARS

Year	Total No. of deaths	Natural	Unnatural	Remarks
2015	01	Yes	No	Magistrial Report yet not Receipt.
2016	-	-	-	-
2017	-	-	-	-

Annual statement of escape from the Prisons/escorts for the last 3 years.	Nil
Have these deaths been investigated? If so what are the findings & general observations?	-
What checks & safeguards have been adopted to prevent suicides of prisoners?	रस्सी एवं रस्सी बनाने वाली सामग्रियों को बंदियों की पहुंच से दूर रखा जाता है तथा समय-समय पर निरीक्षण भी किया जा रहा है।

14. WOMEN PRISONERS:

Sanctioned capacity	NA
Actual strength	NA
Detail of staff	NA
No. of children with women Prisoners and their age-group	NA
Are women prisoners kept in separate accommodation?	NA
Facilities for special care, education and recreation of young children staying with women prisoners.	NA
General comments on health facilities for women prisoners and children staying with them will	NA

special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children.	
Facilities of vocational training for women prisoners.	NA
No. of women prisoners suffering from T. B. and psychiatric problems	NA

15. BASIC AMENITIES:-

Letters (receiving, dispatching and distribution system)	माह में दो बार
Feed back by the senior officers and records maintained in this regard, if any	बन्द पंचायत अथवा व्यक्तिगत रूप से
Whether prisoners rights has been displayed in the prison	हाँ

16. INTERVIEWS OF THE PRISONERS

16.1 INTERVIEWS OF THE PRISONERS BY JAIL / DISTRICT OFFICIALS

Mean and mode of interview	प्रार्थना पत्र के माध्यम से
Details of redressal of complaints, if any	कोई शिकायत नहीं

16.2 SYSTEM OF INTERVIEWS WITH FAMILY MEMBERS AND LAWYERS

What is the procedure which is in vogue for grant of such interviews?	प्रार्थना पत्र के माध्यम से ऑन लाइन फीडिंग
How many such requests on an average are being received?	04 मुलाकात प्रति दिन
How many requests have been turned down & reasons thereof?	शून्य

17. NO. OF VISITS / INSPECTIONS DURING THE LAST ONE YEAR BY:

Judicial authorities	03 CJM
Non-Judicial authorities	04 DIG Jail

18. INVOLVEMENT OF NGOS AND SOCIAL ACTIVISTS IN PRISON ACTIVITIES.

18.1 FUNCTIONING OF BOARD OF VISITORS:

When was the Board of visitors last constituted?	
What is the frequency of visits of the Jail by the BOV?	
Are the observations recorded by the BOV soon after visit?	NA
What is the current status of compliance with these observations?	NA

19. GENERAL REMARKS:

On the functioning of the Prison Administration, problems & grievances and suggestions for improvement.	Shortage of staff is the main problem.
<p>आदर्श कारागार, लखनऊ में निरूद्ध पात्र बन्दियों को सन 1956 से प्रत्येक वर्ष 15 दिन के गृह अवकाश पर उनके घर पर उत्तर प्रदेश के शासनादेश द्वारा भेजा जाता रहा है। वर्तमान में गृह अवकाश जाने हेतु बन्दी की सम्बन्धित माननीय न्यायालय से अभिमत की मांग-शासन द्वारा की जा रही है। विगत वर्ष 2017 में भी बन्दी गृह अवकाश पर नहीं जा सके हैं। ऐसी स्थिति में बन्दी मानसिक तनाव में रह रहे हैं तथा बन्दियों द्वारा कोई अप्रिय घटना कारित किये जाने की सम्भावना से इन्कार नहीं किया जा सकता है। अतः पूर्व की भांति बन्दियों को 15 दिन के गृह अवकाश पर भेजा जाना न्यायोचित होगा।</p>	

Signature

आदर्श कारागार लखनऊ के स्टाफ का विवरण।

दिनांक-08.01.2018 की स्थिति के अनुसार।

क्र. सं.	पदनाम	स्वीकृत पद	कार्यरत कर्मियों की संख्या	रिक्त पद
1	वरिष्ठ अधीक्षक	01	—	01
2	अधीक्षक	01	01	—
3	कारापाल	01	01	—
4	उप कारापाल	12	04	08
5	वरिष्ठ परामर्शदाता	01	01	निलम्बित
6	परामर्शदाता	01	01	—
7	प्रधान सहायक	01	01	—
8	वरिष्ठ सहायक	03	01	02
9	कनिष्ठ सहायक	03	03	—
10	आशुलिपिक	01	01	—
11	लेखाकार	02	01	01
12	फार्मासिस्ट	04	01	03
13	पधान शिक्षाध्यापक	01	—	01
14	पावरलूम मैकेनिक	02	—	02
15	विद्युत सिलाई मशीन मैकेनिक	01	—	01
16	बैण्ड मास्टर	01	—	01
17	हस्त निर्मित कागज प्रशिक्षक	01	01	—
18	बुनाई प्रशिक्षक	01	01	—
19	दरी डिजाइनर	01	01	—
20	रगाई प्रशिक्षक	01	01	—
21	राज अनुदेशक	01	01	—
22	विद्युत मोटर वाइडिंग प्रशिक्षक	01	01	—
23	कटिंग एवं सिलाई अनुदेशक	01	01	—
24	प्रिंटिंग प्रेस प्रशिक्षक	01	01	—
25	पम्प मैकेनिक	01	01	—
26	आयल मिल मैकेनिक	01	—	01
27	नलकूप चालक	01	—	01
28	ट्रक चालक	02	02	—
29	एम्बुलेन्स चालक	01	01	—
30	ट्रैक्टर चालक	02	01	01
31	कृषि पर्यवेक्षक	01	01	—
32	कुर्सी बुनकर	01	01	—
33	लेब टेक्नीशियन	01	01	—
34	लेब अटेंडन्ट	01	01	—
35	जेल हेड वार्डर	26	27	01 अधिक
36	जेल वार्डर	143	74	69 कम
37	चौकीदार	01	07	अधिसंख्य
38	गाड़ीवान (मृत संवर्ग)	01	03	अधिसंख्य
39	पनिहा (मृत संवर्ग)	09	05	04
40	चरवाहा (मृत संवर्ग)	01	03	अधिसंख्य
41	स्वच्छकार	08	06	02

आदर्श कारागार, लखनऊ पर तैनात अधिकारियों की सूची

क्र.	नाम	पदनाम	तैनाती तिथि
1	श्री रुद्रेश नारायण पाण्डेय	अधीक्षक	27.06.2017
2	डा० शैलेन्द्र कुमार त्रिवेदी	वरिष्ठ परामर्शदाता (निलम्बित)	08.04.2012
3	डा० आशीष कुमार सिंघिया	चिकित्साधिकारी	19.09.2012
4	श्री अरूण कुमार मिश्र	कारापाल	25.07.2017
5	सुश्री अंजुली वर्मा	उप कारापाल	15.11.2015
6	श्री सुरेश कुमार सिद्धार्थ	उप कारापाल	21.07.2017
7	श्री राम भिखारी राम	उप कारापाल	15.11.2017
8	श्री मूलचन्द सरोज	उप कारापाल	15.11.2017

श्री

अधीक्षक

आदर्श कारागार लखनऊ

6.	शनिवार	चना 45 ग्राम, आरू 25 ग्राम, भिर्वा 1/2 ग्राम, नमक 2 ग्राम एक कप चाय दूध 25 ग्राम, चीनी 10 ग्राम, चायपत्ती 1.5 ग्राम, गुड़ 45 ग्राम एक दिवस हेतु भोजन व नाश्ता के लिए सैस 120 ग्राम	रोटी खाने वाले बन्धियों को 350 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 210 ग्राम आटा, 100 ग्राम चावल, अरहर दाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, भिर्वा 1/4 ग्राम, जीरा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम	रोटी खाने वाले बन्धियों को 350 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 210 ग्राम आटा, 100 ग्राम चावल, उरद दाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, भिर्वा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम	रोटी खाने वाले बन्धियों को 270 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 150 ग्राम आटा, 100 ग्राम चावल, अरहर दाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, भिर्वा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम	7.	शुक्रवार	दलिया 60 ग्राम, दलिया चीनी 30 ग्राम, एक कप चाय दूध 25 ग्राम, चीनी 10 ग्राम, चायपत्ती 1.5 ग्राम, गुड़ 45 ग्राम एक दिवस हेतु भोजन व नाश्ता के लिए सैस 120 ग्राम	रोटी खाने वाले बन्धियों को 350 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 210 ग्राम आटा, 100 ग्राम चावल, अरहर दाल 45 ग्राम, अमरूत 2 ग्राम सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, भिर्वा 1/4 ग्राम, जीरा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम	रोटी खाने वाले बन्धियों को 270 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 150 ग्राम आटा, 100 ग्राम चावल, अरहर दाल 45 ग्राम, अमरूत 2 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, भिर्वा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम	रोटी खाने वाले बन्धियों को 270 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 150 ग्राम आटा, 100 ग्राम चावल, उरद दाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, भिर्वा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, धनिया 3/8 ग्राम, नमक 7 ग्राम
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माह में विशेष भोजन के रूप में सिद्धदोष एवं विचाराधीन बन्धियों को भोजन में दिया जाने वाला आहार

8.	ब र ह के महले के माह	<p>दलिया 60 ग्राम, दलिया चीनी 30 ग्राम, एक कप चाय दूध 25 ग्राम, चीनी 10 ग्राम, चायपत्ती 1.5 ग्राम, गुड़ 45 ग्राम एक दिवस हेतु भोजन व नारता के लिए गैस 120 ग्राम</p>	<p>रोटी खाने वाले बन्धियों को 350 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 210 ग्राम आटा, 100 ग्राम चावल, अरहर चाल 45 ग्राम, अमचूर 2 ग्राम सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, मिर्चा 1/4 ग्राम, जीरा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 3/8 ग्राम, नमक 7 ग्राम</p>	<p>पूरी हेतु आटा 350 ग्राम, डालडा 90 ग्राम, हलुआ डालडा 15 ग्राम, सूजी 30 ग्राम, चीनी हलुआ 40 ग्राम, सब्जी 115 ग्राम, तेल 3.75 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, मिर्चा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 6/8 ग्राम, नमक 7 ग्राम</p>	<p>रोटी खाने वाले बन्धियों को 270 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 150 ग्राम आटा, 100 ग्राम चावल, अरहर चाल 45 ग्राम, अमचूर 2 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 3/8 ग्राम, नमक 7 ग्राम</p>	<p>पूरी हेतु आटा 270 ग्राम, डालडा 90 ग्राम, हलुआ डालडा 15 ग्राम, सूजी 30 ग्राम, चीनी हलुआ 40 ग्राम, सब्जी 115 ग्राम, तेल 3.75 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, मिर्चा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 6/8 ग्राम, नमक 7 ग्राम</p>
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माह के दूसरे रविवार को सिद्धदोष एवं विचाराधीन बन्धियों को कढ़ी-चावल के रूप में दिया जाने वाला आहार

9.	के रविवार के महले के माह	<p>दलिया 60 ग्राम, दलिया चीनी 30 ग्राम, एक कप चाय दूध 25 ग्राम, चीनी 10 ग्राम, चायपत्ती 1.5 ग्राम, गुड़ 45 ग्राम एक दिवस हेतु भोजन व नारता के लिए गैस 120 ग्राम</p>	<p>चावल 235 ग्राम, दाल चना 50 ग्राम, पीसकर 45 ग्राम केसन, तेल 15 ग्राम, हींग 1/10 ग्राम, तेज पत्ता 1/10, मेषी 1/4, साबुत लाल मिर्चा 1/4 ग्राम, अमचूर 1 ग्राम</p>	<p>रोटी खाने वाले बन्धियों को 350 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 210 ग्राम आटा, 100 ग्राम चावल, अरहर चाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, मिर्चा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 3/8 ग्राम, नमक 7 ग्राम</p>	<p>चावल 235 ग्राम, दाल चना 50 ग्राम, पीसकर 45 ग्राम केसन, तेल 15 ग्राम, हींग 1/10 ग्राम, तेज पत्ता 1/10, मेषी 1/4, साबुत लाल मिर्चा 1/4 ग्राम, अमचूर 1 ग्राम</p>	<p>रोटी खाने वाले बन्धियों को 270 ग्राम आटा एवं मिश्रित आहार लेने वाले बन्धियों को 150 ग्राम आटा, 100 ग्राम चावल, अरहर चाल 45 ग्राम, सब्जी 115 ग्राम, तेल 7.5 ग्राम, हल्दी 1/2 ग्राम, जीरा 1/4 ग्राम, मिर्चा 1/4 ग्राम, गरम मशाला 1/8 ग्राम, दनिया 3/8 ग्राम, नमक 7 ग्राम</p>
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प्रेषक

एन0 के0 सिंह,
विशेष सचिव,
उ0प्र0शासन।

सेवा में

महानिरीक्षक,
कारागार प्रशासन एवं सुधार सेवाएं,
उ0प्र0 लखनऊ।

कारागार प्रशासन एवं सुधार अनुभाग-4 लखनऊ दिनांक-07 अप्रैल, 2011

विषय- प्रदेश की कारागारों में निरूद्ध सिद्धदोष एवं विचाराधीन बंदियों से कराये जाने वाले श्रम के बदले भुगतान किये जाने वाले पारिश्रमिक की दरों का पुनरीक्षण।

महोदय,

उपर्युक्त विषयक आपके पत्र संख्या-30771/उद्योग-1/32/2010 दिनांक-16 नवम्बर-2010 के सन्दर्भ में मुझे यह कहने का निर्देश हुआ है कि महामहिम राज्यपाल महोदय शासनादेश संख्या-489पी/22-4-2000-48(43)/99 दिनांक-6.4.2000 में उल्लिखित उ0प्र0 की कारागारों में निरूद्ध सिद्धदोष बन्दियों एवं ऐसे विचाराधीन बन्दियों जिनके द्वारा स्वच्छता से कारागारों में संचालित उद्योगों, कृषि कार्यों, बागवानी, पाकशाला एवं विभिन्न अन्य कार्यों में श्रम किया जाता है, को कुशल अर्द्धकुशल तथा अकुशल श्रम के बदले देय मजदूरी की वर्तमान दरों क्रमशः रु0-18/-, रु0-13/- एवं रु0-10/- प्रतिबन्दी प्रतिदिन को बढ़ाकर क्रमशः रु0-40/-, रु0-30/- एवं रु0-25/- प्रतिबन्दी प्रतिदिन किये जाने की सहषे स्वीकृति प्रदान करते हैं।

2- उपरोक्त सन्दर्भित शासनादेश दिनांक-6.4.2000 में उल्लिखित प्राविधान एवं शर्तें यथावत रहेंगी।

3- पारिश्रमिक की बढ़ी हुई उक्त दरें तात्कालिक प्रभाव से लागू होंगी।

4- इस निमित्त हमें बाला व्यय आय-व्ययक के अनुदान संख्या-25 के अधीन लेखाशीर्षक 2056-जेल-आयोजनत्तर-101-जेल-03-समस्त कारागार-02-मजदूरी तथा 2056-जेल-आयोजनत्तर-102-जेल उत्पाद-03-समस्त कारागार-02-मजदूरी के नामे जाला जायेगा।

-PTC

5- यह आदेश वित्त विभाग के अशासकीय संख्या-ई-12-982 /दस-2011, दिनांक-07 अप्रैल, 2011 में प्राप्त उनकी सहमति से जारी किये जा रहे हैं।

भवदीय

(एनकेसिंह)
विशेष सचिव।

संख्या-1415(1)/22-4-2011, तद दिनांक-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु

प्रेषित-

- 1- प्रधान महालेखाकार (सिविल-आडिट) उ०प्र० इलाहाबाद।
- 2- महालेखाकार (लेखा एवं हकदारी) उ०प्र०, इलाहाबाद।
- 3- मुख्य कोषाधिकारी, जवाहर भवन, लखनऊ।
- 4- वित्त नियंत्रक कारागार प्रशासन एवं सुधार सेवाएं उ०प्र० लखनऊ।
- 5- वेबमास्टर गृह विभाग, उ०प्र० शासन।
- 6- गृह (पुलिस) अनुभाग-15।
- 7- वित्त (व्यय-नियंत्रण) अनुभाग-12 / वित्त (आय-व्यय) अनुभाग-1/2।
- 8- फाईल फाइल।

आज्ञा से

(एनकेसिंह)
विशेष सचिव।

मुख्यालय कारागार प्रशासन एवं सुधार सेवायें, उत्तर प्रदेश

शासनादेश न० संख्या-9786/उद्भाग-1/32/2011 लखनऊ दिनांक 07 अप्रैल 2011

शासनादेश की प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

- 1- समस्त अधीनस्थ कार्यालयध्यक्ष, कारागार विभाग, उत्तर प्रदेश।
- 2- समस्त परिक्षेत्रीय उप महानिरीक्षक कारागार उत्तर प्रदेश / पुलिस उप महानिरीक्षक कारागार मेरठ परिक्षेत्र मेरठ।

(एम० एल० प्रकाश)
अपर महानिदेशक कारागार (वि०)
उत्तर प्रदेश।

INSPECTION FORMAT-12.01.2018

1. NAME OF THE PRISON

Distt. Jail Ghaziabad

2. SANCTIONED CAPACITY OF THE PRISONERS

1704

3. PRISONER'S PROFILE

3.1 Actual Strength of the Prisoners-

4049

3.2 The details of the prisoners including undergoing life imprisonment and under death sentence.

Convict- 681

Under trial- 3368

Total- 4049

(Break up of total strength)

Male-

3884

Female-

165

Total-

4049

Lifers-

441

Death sentence-

02

Rigorous imprisonment-

238

Simple imprisonment-

443

Detenue-

00

(Convicted Prisoner- Break up)

Conviction Period	No. of Prisoners	Male	Female
00 to 03 Month	03	03	00
03 to 06 Month	01	01	00
06 to 12 Month	11	11	00
01 Years to 02 Years	22	21	01
02 Years to 03 Years	12	12	00
03 Years to 05 Years	43	42	01
05 Years to 10 Years	132	125	07
10 Years and above	14	09	05
Life Imprisonment	441	422	19
Death Sentence	02	02	00
Total	681	648	33

4. ACCOMMODATION :

Area of the Jail	29 Acre
Age of the buildings	21 Years
Status of Buildings- to what extent the provisions of Model Prison Manual have been complied with in terms of location away from congested locations, location of various blocks as a prescribed distance from the perimeter wall, separate enclosure for the female ward etc. keeping the principles of safety and security uppermost in mind?	All the buildings are well maintained and all the specifications mentioned in the Model Prison Manual are complied with. This jail is located 11 Kms. from the district head quarter, from the congested locations. All-the-blocks are well separated from one another. Separate enclosure for female inmates is functional. Separate enclosure for young inmates is also functional.
Problem of seepage, leakage etc.	There is no leakage or seepage in any barrack/building at present.
Lighting and ventilations	Proper lightening and ventilation is there in all the barracks/buildings including Main Wall.

24

Institutional arrangements for repair and maintenance	As & when any problem of leakage or seepage occurs, same is got repaired immediately, there is provision for repairing of the same, certain amount is sanctioned in the budget for the repair & maintenance of the buildings.
Number of Wards/Barracks	45
Number of Special Cells	24
Any other provision	00

4.1 ARRANGEMENT OF SEPARATION OF

Under trial	Under trial prisoners on arrival are kept in Quarantine barrack and after 10 days are shifted to other barracks, as per rules.
Young prisoners	Young inmates (age group 18-21 Years) are lodged in a separate barrack.
Woman prisoners	Female prisoners are kept in separate barrack.
Mentally sick prisoners	Mentally sick prisoners are kept in Hospital ward and are provided with medicines & counselling, upon improvement they are shifted to other barrack and are monitored regularly. Mentally sick prisoners who don't respond to treatment are referred to Mental hospital, Varanasi as per rules.
Drug addicts	Inmates who are drug addicts are kept in hospital ward, they are provided with counselling, efforts are made to de-addict them and their activities are observed constantly.
Suffering from infectious diseases like T.B etc.	Inmates suffering from T.B. are kept separately in cells, once if they start showing signs of recovery, are shifted to another barrack where other patients are kept under observation.

5. STAFF

Sanctioned strength (in various categories)	Superintendent	01
	Senior Medical Consultant	01
	Medical Consultant	01
	Jailor	01
	Dy. Jailor	06
	Jr. Assistant	02
	Pharmacist	05
	Accountant	01
	Electric Motor Binding Instructor	00
	Head Jail Warder	35
	Jail Warder	191
	Driver	01
	Barber	04
Sweeper	05	
Actual strength (in various categories)	Superintendent	01
	Senior Medical Consultant	01
	Medical Consultant	00
	Jailor	02
	Dy. Jailor	03
	Jr. Assistant	01
	Pharmacist	04
	Accountant	00
	Electric Motor Binding Instructor	01
	Head Jail Warder	34
	Jail Warder	87
	Driver	01
	Barber	00
Sweeper	03	
Adequacy of otherwise of sanctioned and available staff	Acute shortage of staff available vis-à-vis sanctioned staff make things harder to manage.	
Dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the findings and what corrective measures have been taken	Shortage of staff creates extra burden on the staff available which results in extra mental tension among the staff members. Request for extra staff has been made to Head Quarters/ Government.	

5.1 HUMAN RESOURCE DEVELOPMENT

Institutional-arrangements for training of officers and staff in various categories	A session of 03 days training programme for officers and staff members was conducted by India Vision Foundation, a NGO started by Dr. Kiran Bedi on 21-07-2016
Duration of training for each categories	03 Days
Arrangements of the content, quality and impact of training on correctional behavior inside and on rehabilitation of convicts after release	Various vocational, Technical, Academics & training courses are being conducted with the help of UP Skill Development Mission and NGOs like IVF, Rotary Club for the rehabilitation of prisoners.
Need for further strengthening	There is always scope for betterment, and efforts are made for the same.

6. RIGHT OF PRISONERS :

6.1 RIGHT TO SPEEDY TRIAL

No. of UTP's lodged in Prison Male-3236 Female-132

What is the average duration for which they have been lodged in prison?	Not Certain
What are the contributory factors to delay in disposal of cases of UTP's?	Ample amount of pending cases in the Court
Specific suggestions to reduce this duration?	More and more fast track courts should be established.

6.2 RIGHT TO BE RELEASED ON BAIL

No. of petitions pending in the trial court for yet communicated the reason for rejection	Data is not available from the courts.
No. of cases where the prisoners are unable to arrange securities	03
No. of cases where the bail amount is high	Data is not available from the courts.
What are the specific suggestions to improve the situation and register expeditious disposal of pending bail application	Related to courts.

6.3 RIGHT OF CONVICTS TO APPEAL:

No. of cases where appeal petitions are pending in the High Court		553			
No. of years for which these petitions are pending		0 to 34 Years			
Pending Year	Numbers of Appeals	Pending Year	Numbers of Appeals	Pending Year	Numbers of Appeals
1983	01	2008	01	2013	74
2003	02	2009	05	2014	42
2005	02	2010	12	2015	81
2006	01	2011	17	2016	107
2007	01	2012	35	2017	185
Contributory factors			<ol style="list-style-type: none"> 1. Vigorous use of e-court through video conferencing for the speedy trial disposal of jail appeal. 2. Vociferous use and assistance of panel lawyers for the preparation of jail appeal under the guidelines of Secretary DLSA Ghaziabad. 		
Specific suggestions for expeditious disposal			<ol style="list-style-type: none"> 1. Vigorous use of e-court through video conferencing for the speedy trial disposal of jail appeal. 2. Vociferous use and assistance of panel lawyers for the preparation of jail appeal under the guidelines of Secretary DLSA Ghaziabad. 		

6.4 RIGHT OF CONVICTS FOR PREMATURE RELEASE /PAROLE/ REMISSION

What is the composition of the State Sentence Review Board	Related to Prison Headquarter
No. of cases pending for review	Related to Prison Headquarter
Duration for which they are pending & reasons for pendency	Related to Prison Headquarter
Specific suggestions to expedite disposal	Related to Prison Headquarter
Procedure followed as per guidelines of NHRC and section 433 Cr. P.C.	Related to Prison Headquarter
Whether meeting S S R Board is being held, mention dates	Related to Prison Headquarter

Detail of Form-A & Mercy Petition

No. of Proposal	Pending at Jail /Family Level	Pending at DM Level	Pending at Headquarter	Reject
Form-A	05	02	08	04
Mercy Petition	00	08	00	01

6.5 RIGHT TO FOOD:

Scales of diet for various categories of prisoners	<p>There are two types of diets:</p> <p>1. Mix Diet</p> <p>a. Non labour Flour 150 Gms. Rice 100 Gms.</p> <p>b. Labour Flour 210 Gms. Rice 100 Gms.</p> <p>2. Chapatti/Rice Diet</p> <p>a. Non labour Flour 270 Gms. Rice 235 Gms.</p> <p>b. Labour Flour 350 Gms. Rice 235 Gms.</p>
Storage of articles	Proper care is taken for storage of items, they are protected from moisture, rodents and insects.
Arrangements of cooking and distribution of food	Quality & quantity of the food is ensured as per rules and after its (Food's) <u>proper</u> <u>medical examination</u> by Jail Doctor, it is distributed among the inmates in the Circle.
Does the jail kitchen have the following--	
i. A modern chimney regardless of the type of fuel used;	No
ii. Sufficient number of exhaust fans;	Yes
iii. Fly proof automatic closing doors;	No
iv. Floors made of an impermeable material;	Yes

v. A platform for washing, cleaning and cutting vegetables;	Yes
vi. An electric kneader for preparing paste out of Flour prior to making chapattis	Electric kneader for making paste of Flour is available.
vii. Chapatti making machines/ mixers and grinders;	Chapatti making machine is not available, mixers and grinders are available.
viii. Adequate number of taps inside the kitchen;	Adequate number of taps are available in the kitchen.
ix. LPG and hotplates;	Yes
x. Container made of stainless steel to keep the cooked for hot prior to being served;	All containers for keeping food hot prior to distribution, are of stainless steel. More over 04 hot cases are available in this jail at different distribution points for keeping the food - hot even at the time of distribution.
xi. Cooking and serving utensil to be made of stainless steel	All serving utensils are made of stainless steel and all the cooking utensils are made of iron and aluminum.

6.6 RIGHT TO WATER

Whether sufficient, clean and purified drinking water is supplied in the jail	Yes, sufficient quantity of clean and purified water is made available to inmates, a R.O. Plant is installed and functional.
Source of water	Tube well and overhead tanks connected with pipe line.
Whether periodical cleaning of water storage tanks are done.	Yes, Water storage tanks are regularly cleaned.
Whether sufficient water supply is provided in toilets and for bathing and cleaning of cloths purpose	Yes, sufficient water supply is provided in the toilets as roof-top water storage tanks are installed on all the existing toilet blocks, and sufficient amount/number of taps are installed for bathing and cleaning purpose.
General cleaning around source of water	Source of water are is through tube well and overhead tank that is connected with PVC pipes. Cleanliness around submersible pump is maintained.

6.7 RIGHT TO SANITATION:

Does every barrack used for sleeping have sufficient number of WCs, urinals and washing	Yes, every barrack used for sleeping have sufficient no. of WCs & Urinals.
Are the latrines of sanitary type with arrangements for flushing?	Yes, all the latrines are sanitary type and with arrangement for flushing.
Is it ensured that the toilets are placed on in impermeable basis, higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out?	Yes, it is ensured that the toilets are placed higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out.
Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without foiling the sites?	Yes
Have the inside walls of the latrine been fitted with glazed up to a height on one meter from the floor level as far as possible	Yes

6.8 RIGHT TO PERSONAL HYGINE:

Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy?	No, but in hospitals and female ward covered cubicles are there for bathing.
Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	Yes
Is it ensured that every prisoner washes his cloth at least once a week? If so, have you ensured that use of necessary washing materials (soap, washing powder, detergent etc) has been authorized for both male & female prisoners?	Yes, inmates are regularly provided with soaps for bathing and washing clothes.
Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store?	No, but in hospital there is industrial washing machine and spinner for washing clothes, bed-sheets and blankets.

6.9 RIGHT TO CLOTHING:

The Model Prison Manual provides this right and the manner of exercise of this right both for the convicts as well as UTPs.

Clothing is provided to Convicted inmates as per prescribed norms in the UP Jail Manual.

Clothing is also provided to needy UTPs with the help of various NGOs.

6.10 RIGHT TO HEALTH & MEDICAL CARE:

The Model Prison Manual provides the right and the manner of exercise of this right both for the convicts as well as UTPs.

Is hospital accommodation available on the scale of 5% of the daily average of the inmate population?	No
Is the location of the hospital sufficiently away from the barracks?	Yes
Are the floors and walls of the hospital of impermeable material?	Yes
Is there arrangement for uninterrupted supply of potable water and electricity?	Yes
Is there a hospital Kitchen with arrangement for proper upkeep and maintenance?	Yes
Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales?	Yes
Are the samples being sent to approved laboratories for test?	Yes
If so, at what intervals & with what findings?	Samples are sent to Distt. Hospital Ghaziabad as per need or as advised by the specialist doctors on their visit to Jail hospital. From Oct. 17-Dec. 17 total 34 prisoners blood samples were sent to Distt. Hosp. Ghaziabad for various investigations like LFT, KFT, CFT, CBC, Lipid profile, etc.
What preventive and corrective measures been taken to ensure that water is free from impurities & is potable.	One R.O. Plant is installed at jail premises and R.O. purifiers are installed at jail premises to ensure potable water free from impurities is made available to prisoners.

7. DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITIES BEING PROVIDED TO THEM:

No. of doctors

Men: 01

Women: Nil*

* Only on call Female Doctors visit as per need, general routine OPD is conducted by male doctor of Jail Hospital.

No. of Para-medical personnel	4 Pharmacist
Daily average of OPD	267
Visits by specialists	Yes
Isolation/segregation of patients suffering from infectious diseases.	Yes, 6 bed in isolation ward
No. of prisoners suffering from T.B.	14
No. of prisoners suffering from HIV/AIDS	26
Arrangements for detection and prevention of HIV/AIDS	Inmates on arrival are screened for HIV/AIDS. HIV Kit for detection is available.
Are instructions about medical examination of every prisoner on admission being followed?	Yes
Ambulance service	Available
No. of prisoners suffering from other chronic disease like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc. and details of their treatments.	Heart- 38 Cancer- 03 Irreversible kidney failure- 01 Cardio respiratory-00 Leprosy- 02 Epilepsy- 09 All prisoners are provided with treatment at jail hospital and as per requirement the prisoners are referred to outside hospitals for necessary treatments.
Drug de-addiction and counseling services	Yes

8. MENTAL ILLNESS

How many mentally ill persons have been detained in the jail and for what duration?	2 prisoners are taking treatment at Mental Hospital, Varanasi. 9 prisoners returned from Mental Hospital, Varanasi after completion of treatment.
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How many times the IG of prisons has visited them u/s 39(1) of Mental Health Act 87?	25-04-2017
What are the main observations?	Usually prisoners suffering from mental illness shows violent behavior, irrelevant talks, insomnia, poor hygiene, not well oriented to the surroundings & society, etc.
How many times these persons have been visited by psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39(4) of Mental Health Act, 1987?	Mentally ill prisoners are kept under medical supervision & are regularly being examined by psychiatrist as per need/frequently because at present psychiatrist, counselor & psychiatrist nurse visit thrice a week.

9. CHILDREN STAYING WITH MOTHERS (CONVICTS)

What checks & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age group while allowing them to stay with their mothers (convicts) in terms of the WP No. 559 of 1994 with criminal Appeal No. 69 of 2000 decided on 01/11/2000	Specialist Doctors from District Hospital, Ghaziabad regularly visit Female barrack and check children living with female inmates. All the directions stipulated by the Hon'ble Supreme Court of India in the matter of R.D. Upadhyay & others for Children living with female inmates are being complied with. Children living with their mother are being provided with Crèche, special diet containing sliced bread, milk and fruits. Inoculation/Vaccinations are provided to children as per the recommendations of the doctors.
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10. INSTITUTIONAL TREATMENT:-

Classification	Inmates upon arrival are classified as per norms, depending on the information provided/available they are classified as low risk, high risk, habitual offender etc.
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Institutional routine	Upon admission all the details of inmates are recorded and digitized.
Education	Education is provided to all willing inmates and regular classes are held for illiterates and from Class 1 st to 8 th , inmates are enrolled for High School & Intermediate exams conducted by UP Madhyamik Shiksha Parishad, Allahabad and various Certificate, Diploma courses and Degree courses (Graduation & Post Graduation) offered by IGNOU are being offered to inmates free of Cost. Currently education is being provided to inmates who are illiterates to inmates who are willing to peruse Master's Degree.
Vocational training and work	Basic Computer education, Dance training, Art & Craft making and Painting training is being imparted to inmates by India Vision Foundation. Certificate Course in stitching for inmates is being run by Rotary Club, Ghaziabad with the help of Singer India Ltd. New Delhi. Inmates are being trained in bakery and Buns made by inmates are regularly being supplied to schools. Electric Motor Binding Course is also being offered to willing inmates.
Spiritual development	Daily Yoga session are conducted and volunteers of various NGOs like Spiritual Foundation, New Delhi, Blessing Towers, New Delhi, ISKON International regularly visit Jail and hold spiritual discourses and Bhajan programme.

Organized recreation	Recreational facilities are available to inmates, inmates are encouraged to participate in Volley Ball, Shooting Ball, Cricket, Chess and Carom and playing accessories are provided to them by Jail administration.
Rehabilitation assistance	Inmates are provided training in various carrier oriented courses like computer training, electric motor binding, bakery, painting etc. to help themselves get assimilated in the society.
Canteen facilities	A prisoner welfare canteen is functional at the jail as per rules.

11. DAILY WAGES PRESCRIBED BOTH TIME RATE AND PIECE RATE FOR

Trainees	Rs. 25.00 per day
Semi skilled workers	Rs. 30.00 per day
Skilled workers	Rs. 40.00 per day
Mean and mode of payment of wages	By Prisoners Welfare Canteen Coupons and cheque issued to inmate or his family member/friend or to inmate himself/herself after their release

12. CONDITIONS OF UNDERTRIALS:

Detention period	Men	Women
Up to 3 months	1043	31
3-6 months	538	33
6-12 months	516	16
1-2 years	525	25
2-3 years	275	18
3-5 years	245	9
Above 5 years	94	0

Are under trails kept separate from convicted	NO
Seek release because of Failure to arrange securities	Data not available from courts
In there any problem of providing escorts to under trials for court Appearance?	Yes
Holding of Lok Adalats in jail premises	Lok Adalat is being held at Jail premises on every last working day of the week.

**13. CUSTODIAL DEATH:
ANNUAL STATEMENT OF DEATHS FOR LAST 6 YEARS**

Year	Total deaths	No. of Natural	Unnatural	Remarks
2012	08	07	01	--
2013	13	08	05	--
2014	06	06	00	--
2015	08	07	01	--
2016	10	08	02	--
2017	11	10	01	--

Annual statement of escape from the Prison/escorts for the last 3 years?	2015 - 00 2016 - 06 (Police escorts) 2017 - 00
Have these deaths been investigated? If so what are the findings & general observations?	Yes
What checks & safeguards have been adopted to prevent suicides of prisoners?	As per Jail Manual, GO & Circulars.

14. WOMEN PRISONERS:

Sanctioned capacity	94
Actual strength	165
Details of staff	03 FHJW & 02 FJW
No. of children with women	09

Prisoners and their age-group	Male (Youth): 18-21 Years Male (Adult): 21-80 Years Female: 18-75 Years
General comments on health facilities for women prisoners and children staying with them will special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	Specialist Doctors visit and check Female inmates and children living with them regularly; proper vaccinations are provided to children as per the recommendation of the doctors. Special diet is provided to children living with female inmates. Milk, sugar, rice/Flour, dal, vegetables, fruits and edible oil is provided for children living with female inmates.
Facilities of vocational training for women prisoners	Vocational training like Basic Computer Course & Stitching is being provided to female inmates by India Vision Foundation, New Delhi & HCL Ltd. Ghaziabad
No. of women prisoners suffering from T.B. and psychiatric problems	T.B. Nil Psychiatric Problem: 01

15. BASIC AMENITIES:

Letters (receiving, dispatching and distribution system)	Letters are received -at Establishment Office and after proper scrutiny/markings are sent to recipients proper records are maintained, letters for inmates are distributed through Circle Office after scrutinizing/necessary censoring the contents, acknowledgement is received from recipient inmate. Proper record of letters received on behalf of inmates is maintained at establishment Office and Circle Office Letters are dispatched through Establishment Office and proper records are maintained with dispatch being noted in dispatch register.
Feedback by the senior officers and records maintained in this regard, if any	A visitor/Feedback Register is maintained.
Whether prisoners rights has been displayed in the prison	Yes, through Wall writings, painting and Flex Boards.

16. INTERVEIWS OF THE PRISONERS

16.1 INTERVEIWS OF THE PRISONERS BY JAIL/DISTRICT OFFICIALS

Means and mode of interview	Online registration and upon arrival at jail premises registration is done for visitors.
Details of redressal of complaints	Any complaint received is taken up and resolved immediately.

16.2 SYSTEM OF INTERVEIWS WITH FAMILY MEMBERS AND LAWYERS

What is the procedure which is in vogue for grant of such interviews?	Online registration and upon arrival at jail premises registration is done for visitors.
How many such requests on an average are being received?	In the month of December 2017, 7765 request-form visitors were received. 329 requests were received from lawyers to meet inmates.
How many requests have been turned down & reasons thereof?	No requests are turned down. In the month of December 2017. 63 inmates refused to meet the visitors

17. NO. OF VISIT/INSPECTIONS DURING THE LAST ONE YEAR BY:

Judicial authorities	14-GZB & 12-HPR
Non-judicial authorities	39

18. INVOLVMENT OF NGOs AND SOCIAL ACTIVISTS IN PRISON ACTIVITIES.

18.1 FUNCTIONING OF BOARD OF VISITORS:

When was the Board of visitor last constituted?	00
What is the frequency of visits of the Jail by the BOV?	00
Are the observations recorded by the BOV soon after the visit?	00
What is the current status of compliance with these observations?	00

19. GENERAL REMARKS:

On the functioning of the Prison Administration, problems & grievances and suggestions for improvement.	The jail is situated on low land, during rainy season most part of the jail premises gets flooded/submerged, all the sewage/excess water that accumulates in the jail premises is drained out of the jail premises with the help of electric motor pump as there is no natural outlet for the disposal of sewage water.
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[Signature]
 JAIL SUPERINTENDENT
 DISTRICT JAIL GHAZIABAD